

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-308/ND/2018

In the matter of :

Vama Apparels (India) Pvt. Ltd

.. PETITIONER

Vs.

SSIPL Lifestyle (P) Limited

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 09.7.2018

Coram :

(R. VARADHARAJAN)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj),

HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. P. Chaitanyashil, Advocate

For the Respondent/Corporate Debtor : Mr. Adistian Nagree, Mr. Saurabh Chaturvedi, Mr
Dhruv Manchanda, Advocates along with AR

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and represents that as against the Petitioner, Corporate Insolvency Resolution Process (CIRP) has been initiated under the provisions of IBC Code, 2016 as per the Order dated 18.5.2018 passed by the Hon'ble NCLT, Mumbai Bench. In view of the said representation, 10 days time is granted to the Ld. Counsel for the petitioner to produce Order dated 18.5.2018 passed by the Hon'ble NCLT, Mumbai on 08.8.2018.

List on 08.8.2018.

— Sd —

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

— Sd —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit